

044356

THE HIGH COURT OF KERALA

A6- 41528/2019

Kochi : 682 031
Dated : 29.05.2019

OFFICIAL MEMORANDUM

Sub:- Deputation to the posts of Registrar and Recovery Officer in the office of the Debts Recovery Tribunal at Ernakulam – willingness called for - reg.

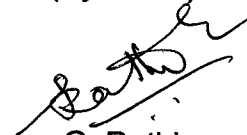
Ref:-O.M. No. F.N.8/14/2019-DRT, dated 01-05-2019 of the Deputy Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi.

It has been decided to call for willingness from among the eligible members of the High Court, who have satisfactorily completed their probation in the entry category and have completed at least five years in the High Court service, for being considered to the following posts on deputation basis.

SI No.	Name of Post	Name of office
1.	Registrar	Office of the Debts Recovery Tribunal at Ernakulam.
2.	Recovery Officer	

Accordingly, willing and qualified hands in the members of the High Court service may submit their willingness and bio-data on or before 07-06-2019 to the 'A' Section, High Court. The vacancy circular prescribing the eligibility criteria along with the format for furnishing bio-data are available in the High Court Website. Willingness once given shall not be allowed to be withdrawn.

(By Order)



G. Rathi
Deputy Registrar

(P.T.O)

To

The Deputy Registrars, High Court.

The Private Secretary to Chief Justice, High Court.

The Public Relations Officer, High Court.

The Protocol Officer, High Court.

The Finance Officer, High Court.

The Assistant Registrars & Chief Librarian,
High Court.

(They shall bring the content of this
O.M. to the notice of the officers
working under them.)

The Confidential Assistants to the Registrar General, Registrars, and
Additional Registrar (General Administration), High Court (**for information**)

✓ The IT Section, High Court (**for uploading in the High Court Website**).

The Administrative Records Section, High Court.

The Notice Board, High Court.

The file.